

(b) whether the same has been examined and if so, the result thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) The Government are not aware of any laboratory by the name of Central Research Laboratory, Delhi. The Food Analysis Laboratory of the Department of Food has not received any sample of Kaliya, the Gujarat herb, from Shud-dha Ayurveda Association of Gujarat for examination.

(b) Does not arise.

Indian Olympic Team's Flight to Tokyo by Air India

1713. { Shri Karni Singhji:
Shri Brij Raj Singh—Kotah:
Shri Chuni Lal:
Shri Nath Pai:
Shri Bhagwat Jha Azad:
Shri Basumatari:
Shri Indrajit Gupta:
Shrimati Tarkeshwari Sinha:
Shri K. N. Tiwary:
Dr. Ranen Sen:
Shri Himmatsinhji:
Shri Solanki:
Shri Ram Singh:

Will the Minister of Civil Aviation be pleased to state whether it is a fact that the Indian Olympic Team to Tokyo was subjected to much discomfort on their flight from Delhi to Tokyo due to the Air India plane being late and the sports team not being allowed to get off the plane all the way from Delhi to Tokyo resulting in much fatigue and discomfort to our sportsmen?

The Minister of Civil Aviation (Shri Kanungo): Air-India operated their Bombay-Calcutta-Bangkok-Hongkong-Tokyo flight of 30th September, 1964 with an additional halt at New Delhi specially to embark Indian Olympic Team. The aircraft was scheduled to leave Delhi at 0820 hours local time and arrive at Tokyo at 2230 hours local time. However, the aircraft

which was to operate the flight arrived from London into Bombay one hour and 15 minutes late and it departed from New Delhi at 0940 hours local time. Accordingly, there was no delay ex-New Delhi but continuation of delay which originated in Europe.

In view of additional halt at New Delhi, it was decided to overfly Bangkok. Further, due to continue rainfall at time of arrival of flight at Hongkong, passengers were kept on board the aircraft. If passengers had been allowed to leave aircraft, prevailing weather conditions would have caused them more inconvenience and possibly further delayed their arrival at Tokyo.

Bridge over the Narmada River near Hoshangabad

1714. **Shri Hari Vishnu Kamath:** Will the Minister of Transport be pleased to state:

(a) whether the construction of the road bridge over the Narmada near Hoshangabad is being inordinately delayed;

(b) if so, the reasons therefor; and

(c) the steps taken to expedite the completion of the work?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). The construction of the bridge over the river Narmada near Hoshangabad is a State project. But the Government of India have made a grant-in-aid amounting to Rs. 13.34 lakhs for this bridge. The work on the bridge was started in February, 1960 and according to the schedule the bridge was required to be completed by February, 1962. The entire work in the foundations and piers of the bridge was completed upto the top of the pier cap, but further work on the super-structure was held up due to non-availability of the required quantity of 3 mm. High Tensile Steel wire in the country. The design of the bridge had therefore to be revised so as to allow the use of 7mm. High Tensile Steel wire, the

manufacture of which has been taken up in the country. The requisite quantity of steel has been procured by the State Government. According to the information furnished by the State authorities in May 1964, the bridge is expected to be completed by June, 1965.

Baby Food

1715. Shrimati Savitri Nigam: Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether Government have taken any decision to get the baby food sold through the agency of Price Resistance Movement Organisers to the consumers without middleman in the Capital; and

(b) if so, the broad outlines of the decision?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) No, Sir.

(b) Does not arise.

I.A.C.

**1716. { Shri Himatsinghji:
Shri Hukam Chand
Kachhavaia:
Shri Solanki:
Shri Narasimha Reddy:**

Will the Minister of Civil Aviation be pleased to state:

(a) whether it is a fact that services of Junior Office Assistants in the Indian Airlines Corporation are terminated before the completion of two years of their service and the same people are re-employed; and

(b) if so, the reasons therefor?

The Minister of Civil Aviation (Shri Kanungo): (a) and (b). No, Sir. The Corporation have however, reported that in two cases services of two junior assistants were terminated because of re-assessment of staff strength as a result of which certain employees were rendered surplus. These two

junior assistants were later offered fresh appointments when vacancies arose. One of them accepted the offer and joined while the other did not report for duty. At the time of termination of their services the persons concerned had rendered about two months' services. This does not take into account cases where appointments may have been made against short-term vacancies.

Lists of S.Cs & S.Ts

1717. Shri Hem Raj: Will the Minister of Social Security be pleased to state:

(a) the progress made in finalising the lists of the Scheduled Castes and Scheduled Tribes; and

(b) when these will be published?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) and (b). Proposals for the revision of the lists of Scheduled Castes and Scheduled Tribes have now been received from practically all the States and are under examination. Decisions will be taken as early as possible.

दिल्ली दुग्ध योजना

1718. श्री हकम चन्द कछवाय : क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली दुग्ध योजना के कर्मचारियों ने उन्हें एक ज्ञापन प्रस्तुत किया है जिसमें उन्होंने उसे एक लिमिटेड कम्पनी में न बदलने के लिये प्रार्थना की है; और

(ख) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

खाद्य तथा कृषि मन्त्रालय में उपमन्त्री (श्री शाहनवाज खां) : (क) जी, हां ।

(ख) दिल्ली, दुग्ध योजना एक व्यापारिक संगठन है और यह लिमिटेड कम्पनी